

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

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O.A. No. 559 of 1994.

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Date of decision: 5th May, 1997.

between:

Smt. T. Manjula Rani. .. Applicant.

and

1. Chief Post Master General,
Abids, Hyderabad.
2. Sr. Superintendent of Post
Offices, Nellore, Nellore Dt.
3. V. Ramesh, Branch Post Master,
Ponnapudi Peddapalem,
Vidavalore S.O.,
Nellore Dt.

.. Respondents.

Counsel for the applicant: Sri K. Sudhakar Reddy.

Counsel for the respondents: Sri V. Rajeswara Rao.

Mr. P. B. V. Jayakumar P-13-

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B. S. Jai Parameshwar, Member (J)

JUDGMENT:

(as per Hon'ble Sri R. Rangarajan, Member (A))

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Heard Sri K. Sudhakar Reddy for the applicant,
Sri V. Rajeswara Rao, Standing counsel for the Central
Government and Sri Y. Subrahmanyam for Sri P. B. Vijayakumar
for the 3rd respondent.

A Notification dated 9-7-1993 was issued for

filling up the post of D BPPM, Ponnapudi Peddapalem BO

JK

: 4 :

she may be having, a case. As the income certificate is in the name of her father, it cannot be said that the certificate is a valid one. No document has been produced to show that her father shared the income with her.

^{True}
to be held that certificate submitted by the applicant cannot be taken as valid. In that view of the matter, the application is liable to be dismissed.

In the result, the O.A., is dismissed.
No costs.

प्राप्तिकरण
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय अधिकारी कार्यालय
Central Administrative Tribunal
हैदराबाद अधिकारी
HYDERABAD BENCH

केस नंबर ०२५५९/९६
CASE NUMBER ०२५५९/९६
55/92
12/6/97
R
Section ११
Section ११